

CCPA 31/97

1

29.5.97

List on 12.8.97 for direction.

CM

  
(V.N. Mehrotra)  
Vice-Chairman

2./ 12.8.97. List it on 6.10.97 for hearing on CCPA.

/CBS/

  
(V.N. Mehrotra)  
Vice-Chairman

3/16.10.97 Since DB is not available, case is adjourned sine-die till DB is constituted.

SKJ

  
(V.N. Mehrotra)  
Vice-Chairman

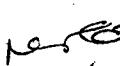
4/15.01.99

None for the applicant.

List on 07.04.1999 for hearing on contempt.

SKJ

  
(Lakshman Jha)  
Member (J)

  
(L.R.K. Prasad)  
Member (A)

5/07.04.99

List on 07.05.1999 for hearing on contempt.

SKJ

  
(L.R.K. Prasad)  
Member (A)

AS per my  
Sif. filed the  
case before the  
Hon'ble DB on  
15/1/99.

14/1/99

CCPA- 31/97

6./ 7.5.99. Shri S.N. Mishra, the counsel for the applicant.

Upon hearing the learned counsel for the petition, we direct that the show cause notices be issued upon the respondents as to why contempt proceedings be not initiated against them. Show cause reply may be filed within six weeks. Requisites may be filed within one week. List it on 2.8.99 for hearing on contempt matter.

Requisites filed  
on 12.5.99

N. Topno

n.signed  
BPS  
Notif. CAS 188100  
on 17.5.99

/CBS/ (L. HMINGLIANA)

MEMBER (A)

S. NARAYAN

VICE-CHAIRMAN

Affidavit

04.5.8.99.

N. Topno

12.8.99.

/CBS/

(KXRXKXKXPRXKXKX) (L. HMINGLIANA)

MEMBER (A)

(S. NARAYAN)

8/13.08 .99 None for the applicant.

Shri V.M.K.Sinha, the learned SSC for the respondents submits that the order, dated 01.03.1996 of this Tribunal, passed in O.A. No. 140/96, has since been carried out. We, however, find no such assertion made in the show cause reply. The counsel could not even show us the reasoned order which the respondent was supposed to have passed, in pursuance of the order of this Tribunal passed in O.A. No. 140/96.

In the circumstance, we give another four weeks time to the SSC to file supplementary show cause reply. Put-up again on 15.09.1999 for hearing on contempt.

SKJ

L. Hmingliana)  
Member (A)

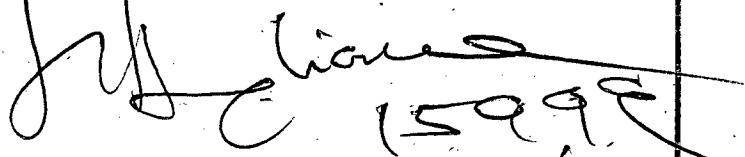
S. Narayan  
Vice-Chairman

CCPA 31/99

Shri V.M.K. Sinha, SSC for the respondents

None for applicant.

Adjourned to 23/9/99 for hearing on contempt.

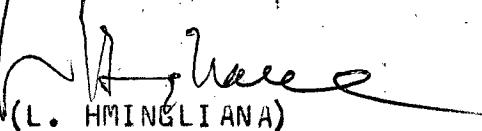
  
S. Narayan (5998)

17./ 23.9.99. For want of time, list it on 27.9.99 for

VAKALATNAMA  
filed on 23.9.99  
and kept in file  
11/e/  
N. Tanya  
23/9/99

hearing on contempt.

/CBS/

  
(L. HMINGLIANA)

MEMBER (A)

  
S. Narayan

(S. NARAYAN)  
VICE-CHAIRMAN

18/28.09.99 None for the applicant.

Shri V.M.K. Sinha, SSC for the respondents.

Learned SSC for the respondents/while drawing  
our attention to a supplementary affidavit, dated  
10.09.1999 as also to a letter dated 02.09.1999  
that the representation of the applicant dated 6th  
May, 1994, has since been disposed of by a reasoned  
order dated, 2nd September, 1999.

2. In the light of the submission made by the  
SSC for the respondents, this CCPA is dropped. The  
supplementary affidavit filed today be kept in the  
record.

SKJ

  
(L. Hmingliana)  
Member (A)

  
S. Narayan  
Vice-Chairman